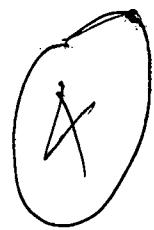


CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2729/2002
MA-2308/2002



New Delhi this the 6th day of January, 2003.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Pramod Kumar,
S/o Sh. Mahaender Prasad,
R/o M-91, Mangolpuri,
New Delhi. Applicant

(Present : None even on second call)

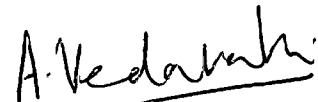
Versus

1. Union of India through
Secretary,
Ministry of Agriculture,
Krishi Bhawan,
New Delhi.
2. ICAR through
Director General/Secretary,
Krishi Bhawan, New Delhi.
3. IARI through
Director, Pusa,
New Delhi-12. Respondents

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

None appeared for applicant today even on second call. It is seen that none had appeared on his behalf even on earlier occasion, namely, 20.11.2002. In the circumstances, it appears that the applicant is not interested in pursuing this case further. The OA is, therefore, dismissed for default and non-prosecution.



(Dr. A. Vedavalli)
Member(J)

/vv/